

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Counter by A.2
Counter not filed.

My
28/9/01

Counter not filed.

My
9/11/01

Counter not filed.

My
19/12/01

O.A.1.1. may be rem.
Counter not filed
adJ to 6.2.02

1
5.2.02

Counter filed. Copy
served.
For further orders.

My
15/3/02

For admissions and hearing.
My
22/3/02

Bench

Bench

Order dated 26.3.2002

Heard Shri N.R.Routray, the learned counsel for the Applicant and Shri S.R.Patnaik, learned Addl. Standing Counsel for the Railway Services of casual labourers of the Railways were regularised with effect from 01.04.1973. The name of the Applicant, ^{who was also regularised} found place at Sl. No.59 of Annexure-2. It is the case of the Applicant that he was entitled to a higher wages with effect from 1.4.1973, which has not yet been paid to him. He having not been paid the differential amount from 1.4.1973 has filed the present Original Application.

In the counter filed by the Respondent (Railways), it has been disclosed that the differential amount is being calculated and steps are being taken to pay them expeditiously within a period of six months.

Having heard the learned counsel for both sides, the Respondents are directed to calculate the differential arrears payable to the Applicant w.e.f. 1.4.1973 and disburse the same to him within a period of three months, hence.

The O.A. is accordingly allowed. No co

26/3/02
MEMBER (JUDICIAL)